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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No. 43 OF 2004
in
D.A. No. 812 OF 2003

New Delhi, this the 13th day of April, 2004

HON'BLE SHRI SHANKER RAJU, JUDICIAL MEMBER
HON'BLE SHRI R.K. UPADHYAYA, ADMINISTRATIVE MEMBER

Smt. Satya Vati Wife of Late Shri Som Nath,
Ex-Postal Asstt. Delhi East Division,
R/o Village Mandoli P.O. Nand Nagri Delhi-110093.
address for service of notices C/o Shri Sant Lal
Advocate, C.A.T. Bar Room, New Delhi-110001.

.....Applicant
(By Advocate : Shri Sant Lal)

Versus

1. Shri Vijay Bhushan, Secretary,
M.O. Communications, Deptt. of Posts,
Dak Bhawan, New Delhi-110001.

2. Smt. Jyotsna Dinesh, Pr. Chiet Postmaster
General, Delhi circle, Meghdoot Bhawan,
New Delhi-110001.

.....Respondents
(By Advocate : Shri Neeraj Goyal for Shri Adesh C.
Aggarwala)

ORDER (ORAL)

SHRI SHANKER RAJU, JUDICIAL MEMBER :

Heard learned counsel for the parties.

2. The orders passed by the respondents is not in consonance with the DOP&T's OM dated 5.5.2003. The respondents have over-looked the family of the deceased employee's indigent circumstances.

3. In this view of the matter, the respondents are directed to re-consider the case of the applicant for compassionate appointment. This will, however, subject to the availability of the vacancy under 5% quota meant for compassionate appointment for the year 2003. Learned counsel of the respondents, however,

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states that in the year 2003, there was no vacancy available for recruitment under 5% quota meant for compassionate appointment.

4. Subject to aforesaid, CP is dismissed and notices issued to the respondents are discharged.


(R.K. UPADHYAYA)
ADMINISTRATIVE MEMBER


(SHANKER RAJU)
JUDICIAL MEMBER

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